

श्री सभापति: भेजना है, हाथ उठाना नहीं है, नहीं तो कैसे होगा? क्वेश्चन 53 हो गया है, अब क्वेश्चन 54, श्री जावेद अली खान, आप सप्लीमेंटरी पूछिए।

**54. [The Questioner was absent.]*

Status of India-US Civil Nuclear Agreement

***54. SHRI SASMIT PATRA:** Will the PRIME MINISTER be pleased to state:

(a) the progress made in the India-US Civil Nuclear Agreement since it was signed in 2008;

(b) the challenges and obstacles still being faced in operationalisation of this Agreement;

(c) the budgetary allocation and actual expenditure incurred towards operationalising this Agreement over the past three years in a year-wise manner; and

(d) what impact has it had on country's relations with other member countries barring United States?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Techno-commercial discussion to arrive at a project proposal for setting up of nuclear power reactors in collaboration with M/s. Westinghouse Electric Company (WEC), United States of America (USA) are progressing. In May, 2017, the Cabinet gave the "in principle" approval for establishing AP 1000 x 6 reactors with the Westinghouse and 1594 MWe x 6 reactors with General Electric (G.E). Since the Westinghouse took more interest, the discussion progressed well with them than G.E. However, the Westinghouse filed bankruptcy protection in the U.S. in March 2017 after suffering huge cost overruns in its U.S. projects, in December, 2017 it became clear that Brookfield Business Partners LP, was slated to buy Westinghouse for USD 4.6 billion. On 1st August 2018, all formalities related to purchase of the Westinghouse were completed and the company came out of the bankruptcy.

Land acquisition for the project at Kowada, Andhra Pradesh is at an advanced stage. The process of obtaining Environmental clearance from Ministry of Environment Forest and Climate Change, site investigations and Techno-commercial discussions are in progress at the site so as to arrive at a project proposal for setting up six AP 1000 reactors of 1208 MWe each. On emergence of a viable project proposal and accord of administrative approval and financial sanction by the Central Government, the commercial agreement will be signed with M/s. Westinghouse and work on the project commenced. The discussions to arrive at project proposals to set up nuclear power projects with foreign cooperation involve complex technical, commercial, legal, regulatory and other issues, which take time for conclusion.

(c) The allocation and expenditure on projects during the last three years is as follows:

(Amount in crores)						
	2016-17		2017-18		2018-19	
	Allocation (RE)	Expenditure	Allocation (RE)	Expenditure	Allocation (RE)	Expenditure
New LWR Projects	633	231.14	71	33.27	429	16.11

(d) Subsequent to the signing of the Indo-US Civil Nuclear Agreement, India has signed Inter Governmental Agreements on peaceful uses of Nuclear Energy with many countries viz., Argentina, Australia, Bangladesh, Canada, Czech Republic, European Union, France, Japan, Kazakhstan, Mongolia, Namibia, Republic of Korea, Russia, Sri Lanka, United Kingdom and Vietnam. This has also enabled-India to import nuclear fuel from abroad and to successfully take our nuclear programme way ahead.

श्री जावेद अली खान: सभापति जी, 2008 में जब यह करार हुआ था, तब उस वक्त बहुत सारे दावे और वायदे किए गए थे। ये वायदे इधर वालों ने किए थे, इधर वालों ने नहीं किए थे कि भारत में बिजली की जितनी खपत होती है, 2020 तक हम उसका 60 प्रतिशत न्युक्लियर एनर्जी से पूरा करेंगे और 2024 तक तो हम इतनी बिजली बनाएंगे कि आसपास के देशों में भी

[श्री जावेद अली खान]

बिजली सप्लाई करने लगेंगे। मैं जानना चाहता हूँ कि इस दिशा में क्या प्रगति हुई है? क्योंकि आज न्युक्लियर एनर्जी का शेयर हमारी घरेलू खपत में मात्र 1.9 प्रतिशत का है, इसलिए मैं जानना चाहता हूँ कि क्या इसको बढ़ाने का कोई प्रयास किया जा रहा है?

डा. जितेन्द्र सिंह : सभापति जी, माननीय सदस्य ने दुरुस्त फरमाया है कि 2008 में तत्कालीन सरकार के द्वारा यह संधि हुई थी। उस समय इसकी प्रशंसा इस कारण से भी हुई थी कि it gave us a departure from what was being very widely described as nuclear apartheid. अलग-थलग होने की स्थिति से हटकर world-level पर cooperation का एक नया युग प्रारंभ हुआ था और उसके बाद काफी मात्रा में uranium import भी होने लगा। उस समय कुछ रिएक्टर्स थे, जिनको यूएस collaboration से स्थापित करने का निर्णय हुआ था। वर्तमान सरकार ने उसकी गति बढ़ाई, उसको आगे बढ़ाया। यदि बीच में विलंब आया है, तो यह भारत के कारण नहीं, the onus does not lie on the Indian authorities. हुआ यह कि यू.एस. ने एक कंपनी को यह काम दिया था, जिसका नाम है, वेस्टिंगहाउस इलेक्ट्रिक कंपनी था। It was authorised company by the U.S. Government. उसने बीच में, 2017 में अपना दिवालिया घोषित कर दिया and filed a plea of bankruptcy उन्होंने यह इत्तिज़ा की कि भारत की जो NPCIL है, वह कंस्ट्रक्शन का काम ले ले, क्योंकि उन्होंने ईपीआर का जिम्मा लिया था, engineering, procurement and construction. इस दौरान NPCIL चर्चा में थी, उनकी वहीं की एक और पार्टनर कंपनी आई, जिसका नाम ब्रुक फील्ड बिजनेस पार्टनर्स था। वह एक केनेडियन कंपनी थी। उसने इस कंपनी को खरीद लिया। कहने का तात्पर्य यह है कि इस सारे घटनाक्रम के लिए the onus lies on what is happening on the U.S. soil और अब वह जो दूसरी कंपनी आई है, वह NPCIL के साथ चर्चा में है कि इस प्रोजेक्ट में जो विलंब हुआ था, उसको कैसे आगे बढ़ाया जाए। उनका भी यही कहना है कि कंस्ट्रक्शन का काम NPCIL करे। उस पर चर्चा जारी है, लेकिन हमें विश्वास है कि after the new business arrangement comes into being, यह फिर से गति पकड़ेगा।

SHRI ANAND SHARMA: Sir, I want to know from the hon. Minister that under the Agreement, there was to be a segregation of our strategic nuclear facilities and the civilian nuclear facilities. Has that process been completed and accepted by all strategic partner countries?
